

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF [NAME OF CORPORATE DEBTOR]

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Lake District Realty Private Limited
2.	Date of incorporation of corporate debtor	10/04/2015
3.	Authority under which corporate debtor is incorporated / registered	ROC-Pune
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U70101PN2015PTC154662
5.	Address of the registered office and principal office (if any) of corporate debtor	Bungalow No.10, Staveley Road, Near Jeos Mess, Pune-411001, Maharashtra
6.	Insolvency commencement date in respect of corporate debtor	12/04/2023 (Order uploaded on the NCLT website on 14/04/2023)
7.	Estimated date of closure of insolvency resolution process	09/10/2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Kiran Martin Golla IBBI/IPA-002/IP-N00787/2019-2020/12483
9.	Address and e-mail of the interim resolution professional, as registered with the Board	ip.kirangolla9@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Add.:Flat No.1704, T-3, Raheja Tipco Heights, Rani Sati Marg, Malad-E, Mumbai-400097, Maharashtra Email: lakedistrict.cirp@gmail.com
11.	Last date for submission of claims	28/04/2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N.A
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N.A
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/en/home/downloads Physical Address: N.A.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Lake District Realty Private Limited on 12/04/2023 (order uploaded on the NCLT website on 14/04/2023).



The creditors of Lake District Realty Private Limited, are hereby called upon to submit their claims with proof on or before 28/04/2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional : Kiran Martin Golla

Date and Place: : 17/04/2023, Mumbai

